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+ CS(OS) 213/2020

AIR INDIA LIMITED

..... Plaintiff

Through: Ms. Akanksha Das, Adv. for

Air India.

versus

ETHIOPIAN AIRLINES & ORS.

..... Defendants

Through: Ms. Ritu Singh Mann, Mr.

Dheeraj K. Garg and Mr. Saurabh Kumar, Advs. for D-1. Ms. Pritha Srikumar Iyer, Ms. Mansi Binjrajka, Advs. for D-2. Ms. Anirudh Bakhru, Mr. Ayush Puri, Mr. Tejaswini, Mr. Umang Tyagi, Mr. Prateek Kumar Jha and Mr. Kanav

Madnani, Advs. for D-3.

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+ CS(OS) 256/2020 & I.A. 7987/2020(Leave to file Separate Suit), I.A. 7988/2020(Extension of Limitation Period)

ETHIOPIAN AIRLINES

..... Plaintiff

Through: Ms. Ritu Singh Mann, Mr.

Dheeraj K. Garg and Mr.

Saurabh Kumar, Advs.

versus

DELHI INTERNATIONAL AIRPORT LIMITED & ORS.

..... Defendants

Through: Ms. Anirudh Bakhru, Mr.

Ayush Puri, Mr. Tejaswini, Mr. Umang Tyagi, Mr. Prateek Kumar Jha and Mr. Kanav

Madnani, Advs. for D-1.

Ms. Pritha Srikumar Iyer, Ms. Mansi Binjrajka, Advs. for D-2. Ms. Akanksha Das, Adv. for

Air India.



CORAM: HON'BLE MR. JUSTICE YASHWANT VARMA ORDER 18.01.2023

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A set of proposed issues has been placed for the perusal of the Court on behalf of learned counsel appearing for the defendant Nos.1 and 2. Let the aforesaid issues be duly circulated amongst all parties so that a common document setting out the draft issues which would arise in these two suits are then placed for the consideration of the Court. Let the aforesaid exercise be completed within a period of three weeks from today.

Let the matters be called again on 27.04.2023.

YASHWANT VARMA, J.

JANUARY 18, 2023 *bh*